

abroad, such as (i) Industry, Associations, Foundations and Trusts; (ii) Alumni, faculty, staff, students and well-wishers of the Institute; (iii) Government of India and State Government, as outright, or matching grants; (iv) Savings from the annual grants and receipts of the Institute; (v) Unclaimed securities, royalties, gifts, etc.; and (vi) any other kind of donation, contribution etc.

Infrastructure for implementation of RTE Act

2710. DR. BHARATKUMAR RAUT: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the infrastructure for implementation of RTE Act is ready;
- (b) the number of new schools opened to accommodate the influx of new students;
- (c) whether some new teachers have been appointed; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) The Right of Children to Free and Compulsory Education (RTE) Act, 2009 which came into force *w.e.f.* 1.4.2010, provides for provision of school infrastructure and recruitment of teachers within a period of 3 years *i.e.* by 31st March, 2013. The following infrastructure has been sanctioned under Sarva Shiksha Abhiyan (SSA) in 2010-11 and 2011-12 to enable States to meet the RTE requirements:—

Name of Item	No. sanctioned
Additional Classroom	4,87,840
Primary School Buildings	17,577
Upper Primary School Building	6740
Teachers	6.07 lakh

(b) The norms for implementation of SSA programme have been revised to correspond with the provisions of RTE Act. Till 31.3.2011, a total of 1,95,433 primary schools and 1,70,966 upper primary schools have been sanctioned under SSA programme.

(c) and (d) Till 2010-11, under SSA 17.41 lakh teachers were sanctioned, against which 12 lakh posts of teachers have been filled up.

Expansion and development of higher education

†2711. SHRI RAM JETHMALANI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

†Original notice of the question was received in Hindi.